

**18.20 hrs.**

**APPROPRIATION (RAILWAYS) NO. 2 BILL\*, 2004**

Title :Introduction of the Appropriation (Railways) No. 2 Bill, 2004.

MR. SPEAKER: Now, we shall take up item No. 20. The hon. Minister.

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31<sup>st</sup> day of March, 2002 in excess of the amounts granted for those services and for that year.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31<sup>st</sup> day of March, 2002 in excess of the amounts granted for those services and for that year."

*The motion was adopted.*

SHRI NITISH KUMAR: I introduce \*\* the Bill.

MR. SPEAKER: Now, the House will take up item No. 21. The Minister may move that the Bill be taken into consideration.

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): I beg to move:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31<sup>st</sup> day of March 2002 in excess of the amounts granted for those services and for that year, be taken into consideration. "

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\*\* Introduced with the Recommendation of the President.

MR. SPEAKER: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31<sup>st</sup> day of March 2002 in excess of the amounts granted for those services and for that year, be taken into consideration. "

*The motion was adopted.*

MR. SPEAKER: Now, the House will take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

*The Schedule was added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI NITISH KUMAR: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

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